

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT.**

No. LJ (A) 2/2024/119

Dated Shillong, the 29th July, 2024.

From : Shri D. Lyngdoh,
Joint Secretary to the Government of Meghalaya.

To : ✓ The Principal Accountant General (A & E),
Meghalaya, Shillong – 793001.

Sub : Revision of Allowances to the Judicial Officers under the Meghalaya Judicial Services Rules, 2006 and Meghalaya Higher Judicial Services Rules, 2015 consequent upon the Hon'ble Supreme Court's Judgement dated 04.01.2024 in All India Judges Association vs. Union of India & Others in WPC 643 of 2015 - **Grant of Special Pay for Administrative Work to Judicial Officers.**

Sir,

In pursuance to Para 15 of OM No. LJ (A) 2/2024/23 dtd. 19.02.2024 and with approval of Hon'ble High Court of Meghalaya, I am directed to convey the sanction of Governor Meghalaya to the grant of Special Pay for Administrative Work to the following Judicial functionaries in the State at the rates indicated against each: -

- (i) All District & Sessions Judges @ ₹7000/- per month.
- (ii) Chairman of the Waqf Tribunal @ ₹7000/- per month.
- (iii) President of the District Consumer Redressal forums @ ₹ 7000/- per month.
- (iv) Additional District & Sessions Judge/Presiding Officer/Member, MACT @ ₹3500/- per month.
- (v) Special Judge of the exclusive POCSO Courts @ ₹3500/- per month.
- (vi) All Chief Judicial Magistrates @ ₹2000/- per month.
- (vii) Munsiffs @ ₹2000/- per month and
- (viii) Judicial Officers who are posted/were posted and performed/performing administrative work in the Sub-Divisions of the State, including Mairang, Eastern West Khasi Hills District @ ₹2000/- per month.

The above Special Pay shall be available w.e.f. 01.01.2019 and only one Special Pay shall be entitled to the Judicial functionaries irrespective of holding additional charge of other Courts/Tribunals etc..

The expenditure is debitable to the Head of Account from where the officers draw their salaries.

Yours faithfully,



Joint Secretary to the Govt. of Meghalaya,
★ Law (A) Department.

Contd.2/-

Memo No. LJ (A) 2/2024/119 -A

Dated Shillong, the 29th July, 2024.

Copy to:

1. The Registrar General, High Court of Meghalaya, Shillong.
2. All District & Sessions Judge.
3. All Special Judge (POCSO).
4. All Chief Judicial Magistrates.
5. The Judicial Magistrate First Class, Mairang/Amlarem/Sohra/Dadenggre.
6. All Judicial Officers.
7. All Treasury Officers.

By order etc.,

Joint Secretary to the Govt. of Meghalaya,
Law (A) Department.

Memo No. LJ (A) 2/2024/119-B

Dated Shillong, the 29th July, 2024.

Copy to:

1. The Principal Accountant General (Audit), Meghalaya, Shillong – 793001
2. The Sr. Accounts Officer, O/o the Principal Accountant General (A & E), Meghalaya, Shillong – 793001.

By order etc.,

Sr. Financial Adviser to the Govt. of Meghalaya,
Law (A) Department.